CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

BRILLIANT SECURITIES LIMITED (BSL)

(Regd Off.: TGV Mansion, 6-2-1012, II Floor, Khairatabad, Hyderabad -500 004.)

Further to the Public Announcement ('PA') dated January 23, 2008 to the shareholders of BSL issued by Ashika Capital Limited ('Manager to the Offer') on behalf of **Mr. K. Bhaskar Reddy, Mrs. K. Uma, Mr. Venkat S Meenavalli, Mrs. Meenavalli Usha Rani and KBR Holdings Private Limited** (hereinafter collectively referred to as 'Acquirers') pursuant to and in compliance with Regulation 10 & 12 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('Regulations'), the shareholders are requested to kindly note the following:

1. **The Schedule of activities pertaining to the Offer is as under:**

Activities	Original Date & Day	Revised Date & Day
Public Announcement	January 23, 2008 (Wednesday)	January 23, 2008 (Wednesday)
Specified Date (for the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	February 2, 2008 (Saturday)	February 2, 2008 (Saturday)
Last Date for a Competitive Bid, if any	February 13, 2008 (Wednesday)	February 13, 2008 (Wednesday)
Date by which the Letter of Offer to be Despatched to the shareholders	March 3, 2008 (Monday)	June 16, 2008 (Monday)
Date of Opening of the Offer	March 14, 2008 (Friday)	June 19, 2008 (Thursday)
Last date for revising the Offer Price/ Number of Shares	March 24, 2008 (Monday)	June 27, 2008 (Friday)
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	March 28, 2008 (Friday)	July 3, 2008 (Thursday)
Date of Closing of the Offer	April 2, 2008 (Wednesday)	July 8, 2008 (Tuesday)
Date by which communicating acceptance / rejection and payment of consideration for accepted shares / despatch of Share Certificate in case of rejection	April 17, 2008 (Thursday)	July 23,2008 (Wednesday)

2. SEBI may take an appropriate action against the Promoters of Target Company for the non-compliance with regulation 7(1A) and 11 of the Regulations.
3. The proposed offer is subject to approval from SEBI under Regulation 6A(1)(C) of the SEBI (Stock Brokers & Sub-Brokers) Regulations 1992 regarding change in control of the Target Company. In this regard, the Target Company has submitted necessary application through The National Stock Exchange of India Limited (NSE) for approval of change in control on 31.3.2008, and the approval is awaited from NSE/SEBI. In case of denial of such approval by NSE/SEBI the Acquirers will discontinue with stock broking activities and continue to carry on other activities as permitted by Object Clause of the Target Company.

All other terms and conditions of the Offer remain unchanged. The Acquirers and the Directors of KBR Holdings Pvt. Ltd. accepts full responsibility jointly and severally for the information contained in this announcement and also for fulfillment of the obligations of Acquirer as laid down in terms of the Regulations.

This announcement would also be available on the SEBI website at http://www.sebi.gov.in.

Issued by Manager to the Offer on behalf of the Acquirers

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ASHIKA
Growing & Sharing with You

Place: Mumbai
Date: June 11, 2008